

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH

RA No.42/2002 in OA No.138/2001

Mumbai, this 5th day of November, 2002

Hon'ble Shri S.L. Jain, Member(J)  
Hon'ble Shri M.P. Singh, Member(A)

K.T. Barapatre & others .. Applicants

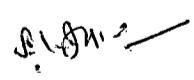
versus

Union of India & Another .. Respondents  
(Shri V.D. Vadhavkar, Advocate)

ORDER(in circulation)  
By Shri M.P. Singh, Member(A)

The present RA is filed on behalf of the Union of India for review of our judgement dated 14.6.2002 by which OA No.138/2001 was disposed of with certain directions. Review is sought on the plea that there is an inadvertent error in para 6 of the judgement inasmuch the words "The learned counsel for both the parties have agreed...." need to be modified to delete any reference to the effect that the counsel for respondents had agreed to the directions as stated by the Tribunal. We have considered this aspect. Since our directions to the respondents was to consider the claim of the applicants taking into account the relevant provisions of the law including the judgements of the Hon'ble Supreme Court referred to therein and to pass a detailed and reasoned orders regarding refixation of applicants' seniority in the cadre of Inspectors, the above words cannot be termed as an inadvertent error as claimed by the respondents. In view of this position, the present RA is not maintainable and is accordingly dismissed.

  
(M.P. Singh)  
Member(A)

  
(S.L. Jain)  
Member(J)

/gtv/